

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Indian Penal Code."

*The motion was adopted*

SHRI HAROOBHAI MEHTA: I introduce the Bill.

15.32 hrs.

ABOLITION OF CAPITAL PUNISHMENT  
BILL\*

SHRI THAMPAN THOMAS (Mavelikara): Sir, I beg to move for leave to introduce a Bill to provide for abolition of capital punishment in India.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for abolition of capital punishment in India."

*The motion was adopted*

SHRI THAMPAN THOMAS: I introduce the Bill.

15.33 hrs.

CONSTITUTION (AMENDMENT) BILL\*

[English]

*(Amendment of article 101, etc.)*

SHRI SHANTARAM NAIK (Panaji): Sir, I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER: The question is:

That leave be granted to introduce a Bill further to amend the Constitution of India."

*The motion was adopted*

SHRI SHANTARAM NAIK: I introduce the Bill.

15.34 hrs.

CONSTITUTION (AMENDMENT) BILL\*

[English]

*(Insertion of new article 350A)*

SHRI SHANTARAM NAIK (Panaji): Sir, I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

*The motion was adopted*

SHRI SHANTARAM NAIK: I introduce the Bill.

15.35 hrs.

UNORGANISED LABOUR WELFARE  
FUND BILL—*CONTD.*

[English]

MR. DEPUTY-SPEAKER: Now we take up further consideration of the Unorganised Labour Welfare Fund Bill moved by Shri Balasaheb Vikhe Patil on 25 November, 1988.

PROF. SAIFUDDIN SOZ (Baramulla): I am on a point of order. The discussion on this